

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

**LOK SABHA
UNSTARRED QUESTION NO. 3259
TO BE ANSWERED ON FRIDAY, THE 17TH DECEMBER 2021**

INDIAN LEGAL SERVICE

3259. SHRI ADALA PRABHAKARA REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) Whether around fifty three percent of sanctioned posts in the cadre of Indian Legal Service (ILS) are vacant, and if so, the reasons therefor;**
- b) Whether the Government has undertaken consultation with concerned agencies like DoPT, UPSC and SSC in this regard; if so, details therefor; and**
- c) The steps undertaken by the Government to expedite filling-up of these vacancies in a time-bound manner?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)**

(a) to (c) –

Presently around 65 out of 157 posts in ILS cadre are vacant, which works out to 41% of the total cadre strength in ILS cadre. DPC proposals for filling-up vacancies falling under promotion quota out of these vacancies are being taken up with UPSC, the nodal authority to recommend appointments. Necessary steps to expedite filling-up of these vacancies expeditiously are carried out on an on-going basis.